

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CENTRAL ZONE BENCH, BHOPAL,

ORIGINAL APPLICATION NO. 49/2025

IN THE MATTER OF:

RASHID NOOR KHAN (SUO-MOTO)

.....APPLICANT

VERSUS

STATE OF M.P. & ORS.

.....RESPONDENT

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Date: 18.07.2025

Submitted by MPPCB: -

Place: Bhopal

through Counsel



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REPORT OF JOINT COMMITTEE IN ORIGINAL APPLICATION NO. 49/2025 OF RASHID NOOR KHAN (SUO-MOTO) V/S STATE OF MADHYA PRADESH & ORS.

1. That, Hon`ble NGT issued following instructions on dated 21.04.2025 in the matter of OA 49/2025 (CZ) Rashid Noor Khan (Suo-Moto) V/s State of Madhya Pradesh & Ors.: -

“1. The matter was taken up by this Tribunal on the basis of the paper reporting newspaper Jagran and People Sanwandata, where it has been narrated that there are unauthorised and illegal encroachments and constructions on the reservoir land shown as Kaliasote reservoir in the territorial jurisdiction of District Bhopal (Madhya Pradesh). It is alleged that in the Bhopal Master Plan of 2005, which is currently enforced the lands and forests around the Kaliasote reservoir upto 33mtrs. edge from the reservoir is to be kept open for green belt but the solid waste through means of Kopra dumper of more than 2000 dumpers are being thrown in the FTL area of wetland to make it levelling upto the surface for utilising the water body and its catchment area for the plotting and allotment in violation of Wetland Rules, 2017, Environmental (Protection) Act, 1986 and in violation of Water (Prevention and & Control of Pollution) 1974. It is further reported that in the village Mahua Kheda within the FTL of the wetland of the Kerwa dam in last 30 days the land is filled up and the photo of the area has also been attached with the reporting.

_____xx_____xx_____xx_____

7. *In view of the seriousness of the matter we constitute a Joint Committee consisting the following members to visit the site and submit the action taken report.*

i. One representative from the District Collector Bhopal (M.P.)

ii. One representative from the Regional Directorate (Central), Central Pollution Control Board, Parivesh Bharvan, Paryavaran Parisar. E-5, Arera Colony, Bhopal

iii. One Senior Scientist nominated by the Madhya Pradesh State Pollution Control Board

iv. One representative from the Wetland Authority, Bhopal (M.P.)

7. *The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.”*

2. That, in compliance to the order of Hon`ble NGT dated 21.04.2025, a joint committee consisting of the following officials of the concerned department has been constituted: -

S. No	Name of Department	Name of Committee Member
1.	One representative from the District Collector Bhopal (M.P.)	Shri Aditya Jain, SDM Kolar, Bhopal.
2.	One representative from the Regional Directorate (Central), Central Pollution Control Board.	Dr. Ranu Chouksey Verma, Scientist C, CPCB, RD, Bhopal.
3.	One Senior Scientist nominated by the Madhya Pradesh State Pollution Control Board.	Shri Brajesh Sharma, Regional Officer, RO, MPPCB, Bhopal

4. FIELD OBSERVATIONS:

Joint committee conducted a visit of the site situated in Village-Mahua Kheda, Tehsil-Huzur, District-Bhopal on dated 14.07.2025. During site visit, Ms. Prakamya Tiwari, AE, RO, MPPCB, Bhopal, Mr. Shivam Dwivedi, Advocate, RO, MPPCB, Bhopal, Mr. Ravindra Shrivastava, Sub-Engineer, WRD, Bhopal and Mr. Gulab Singh Solanki, Supervisor, WRD, Bhopal were also present during inspection. The Photographs and Google Maps are enclosed as **Annexure-I**. The Geographical locations, photographs and visual observations were recorded during inspection and the observations are as under:

- 4.1. The site of Kopra dumping is located at Village-Mahua Kheda, Tehsil-Huzur, District-Bhopal, Madhya Pradesh. The geographical location of the site is latitude 23° 9'10.21"N and longitude 77°21'6.23"E.
- 4.2. The site in question was shown to the joint committee by the representatives of Water Resources Department (WRD), Bhopal.
- 4.3. The site was situated adjacently on the north side of Kerwa Dam Full Tank Level (FTL) boundary.
- 4.4. There was a farmhouse located approx. 250 metres on the north and another farmhouse located approx. 150 metres on the east side of the said land.
- 4.5. The access of the above site is connected by Kutcha Road and due to rain the road was not in good condition as it was muddy with rain water patches. The soil was sticky and movement of vehicle was difficult in this season.
- 4.6. It is observed by the committee that the land adjacent to the Full Tank Level (FTL) of Kerwa Dam is leveled by dumping of Kopra, murram and black cotton soil of approx. 10 feet in height.

- 4.7. The WRD representative showed the FTL demarcation poles of Kerwa Dam located near the dumping area. The committee observed that apart from private land, the filling of Kopra is also found within demarcation of the FTL of Kerwa Dam.
- 4.8. During inspection, it is observed that the filling of Kopra is in irregular shape in the FTL area of Kerwa Dam. Also, it is observed that the illegal dumping done within FTL area needs field survey by specialized agency to assess the area and quantity of illegal dumping within the FTL of Kerwa Dam.
- 4.9. No dumping activity of Kopra or any other material was observed at the time of inspection. To create obstruction of vehicle movement in the FTL area of Kerwa dam a big patch is dig by the WRD.
- 4.10. The present water body of Kerwa Dam was found approx. 100 meters away from the FTL boundary located near the illegal dump site.

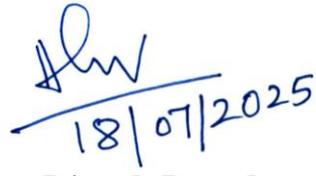
5. ACTION TAKEN:

To verify the area of filling of Kopra within the FTL of Kerwa Dam and to estimate the accurate quantity of Kopra dumped within the FTL of Kerwa Dam, information is sought from the M.P. Water Resource Department vide letter dated 14.07.2025. The information sought includes 1) Quantity of Kopra dumped and area of land on which its dumped within FTL of Kerwa Dam 2) Details of action taken against the illegal dumping. The copy of the letter is enclosed as **Annexure– II**.

In light of above points, it is humbly submitted that the committee observed the illegal dumping of Kopra within the Full Tank Level (FTL) of Kerwa Dam. The exact area of illegal dumping and quantity of illegal dump within FTL will be assessed after the receiving the information from Water Resources Department.



Dr. Ranu Chouksey Verma
Scientist C,
CPCB, RD, Bhopal



Dr. Dinesh Damde
Assistant Scientific Officer,
MP State Wetland Bhopal



Aditya Jain
SDM Kolar,
Bhopal



Brajesh Sharma
Regional Officer,
RO, MPPCB, Bhopal

**Inspection Photographs in OA 49/2025
dated 14.07.2025**





NoteCam @ iOS
Latitude: 23.154447
Longitude: 77.349458
Elevation: 511.77±3.00 m
Accuracy: 10.44.50 m
Time: 14-07-2025 16:07:54



Latitude: 23.152894
Longitude: 77.351160
Elevation: 508.67±4.38 m
Accuracy: 5.32 m
Time: 14-07-2025 16:03:21

NoteCam @ iOS



GPS Map Camera
Bhopal, Madhya Pradesh, India
Kerwa Dam Road, Huzur, Bhopal, Madhya Pradesh 462044, India
Lat 23.167542, Long 77.372157
07/14/2025 05:23 PM GMT+05:30
Note : Captured by GPS Map Camera



Google Earth Map in OA 49/2025





क्षेत्रीय कार्यालय
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड



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क्रमांक 9483/क्षेका/प्रनिबो/2025
प्रति,

भोपाल, दिनांक 14/07/2025

कार्यपालन यंत्री,
जल संसाधन विभाग,
जल संसाधन भवन,
तुलसी नगर, लिंक रोड नं. 2,
भोपाल (म.प्र.)

विषय:- माननीय राष्ट्रीय हरित अधिकरण भोपाल में प्रकरण क्र. 49/2025 (सीजेड)
राशिद नूर खान (सुओमोटो) विरुद्ध म.प्र. शासन व अन्य।

संदर्भ:- माननीय एन.जी.टी. द्वारा प्रकरण में दिनांक 21.04.2025 को पारित आदेश।

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उपरोक्त विषयान्तर्गत उल्लेखित प्रकरण क्र. 49/2025 (CZ) राशिद नूर खान (सुओमोटो) विरुद्ध म.प्र. शासन व अन्य माननीय एन.जी.टी. के समक्ष दर्ज हुआ है। प्रकरण ग्राम महुआखेड़ा, तहसील हुजूर, जिला भोपाल के पास स्थित केरवा डेम की एफ.टी.एल. सीमा के भीतर मिट्टी भराव के कार्य से संबंधित है। माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक 21.04.2025 के अनुसार संयुक्त समिति गठित की गई थी। आदेश की प्रति इस पत्र के साथ संलग्न है। माननीय एन.जी.टी. के आदेश पालनार्थ गठित संयुक्त समिति द्वारा दिनांक 14.07.2025 को स्थल निरीक्षण किया गया।

लेख है कि निरीक्षण दौरान स्थल पर मिट्टी भराव की स्थिति पाई गई। तत्संबंध में निम्नानुसार जानकारी प्रदान करने का कष्ट करें जिससे कि भराव की गणना के पश्चात् अग्रिम कार्यवाही सुनिश्चित की जा सकें:-

- केरवा डेम की एफ.टी.एल. सीमा के भीतर मिट्टी भराव की मात्रा।
- केरवा डेम की एफ.टी.एल. में मिट्टी भराव के खसरा, क्षेत्रफल आदि का विवरण।
- एफ.टी.एल. के अंदर मिट्टी भराव के संबंध में विभाग द्वारा की गई कार्यवाही की जानकारी।
- यदि विभाग द्वारा अवैध कोपरा, डंपिंग के संबंध में किसी व्यक्ति/संस्था पर नामजद कार्यवाही की गई हो तो उसका विवरण।

कृपया चाही गई जानकारी से इस कार्यालय को 3 दिवस के भीतर अवगत कराने का कष्ट करें। साथ ही केरवा डेम की एफ.टी.एल. सीमा की के.एम.एल. फाईल ईमेल (romppcb_bpl@rediffmail.com) पर प्रेषित करने का कष्ट करें। ताकि माननीय एन.जी.टी. के समक्ष, रिपोर्ट प्रस्तुत की जा सकें। प्रकरण की आगामी सुनवाई दिनांक 21.07.2025 को नियत है।

संलग्न :- उपरोक्तानुसार।

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क्षेत्रीय अधिकारी

VAKALATNAMA
 [Rule 4(1) of the Rules framed under Advocates Act, 1961]
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL
OA No 49/2025(CZ)

IN THE MATTER OF:

RASHID NOOR KHAN

.....APPLICANT

VERSUS

STATE OF M.P. & ORS.

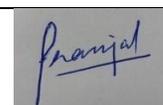
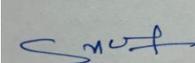
.....RESPONDENT

I Brajesh Sharma named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me. In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me at Bhopal on 18.07.2025

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name & Fathers Name	Registered Address	E-Mail Add & Telephone	Status in case	Signature
Brajesh Sharma, Regional Officer Bhopal , MPPCB	E5, Arera Colony Paryawaran Parisar Regional Office MPPCB Bhopal - 462016	9893002888 romppcb_bpl@rediff.co m	Officer-in- Charge	 18/7/2025

Accepted

Name & Enrollment No.	Office Address	E-Mail Add.	Telephone	Full Signature
PARUL BHADORIA 1587-2012	Paryawaran Parisar, E-5 Arera Colony, Bhopal, 462016	parul.bhadoria04@gmail.com legalcell.pcb@mp.gov.in	8085977111	
MOHIT BUCH 1305/2017		legalcell.pcb@mp.gov.in	9685034578	
PRANJAL PANDEY MP 2881-2021		advocatepranjalpandey@gmail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023		advshivamdwwedi20@gmail.com	8878471359	

PROOF OF SERVICE

Email

Legal Cell

Copy of Joint Committee Report in OA 49-2025 (Rashid Noor Khan v State of Madhya Pradesh & Ors.)

From : Legal Cell <legalcell.pcb@mp.gov.in> Sun, Jul 20, 2025 11:33 PM
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Cc : parul bhadoria04 <parul.bhadoria04@gmail.com>, bs24465 <bs24465@gmail.com>

Madam/Sir

Please find enclosed the copy of report submitted in compliance of order dated 21.04.2025 passed by Hon'ble Tribunal in the present case. This mail be treated as proof of service.

Regards

Legal Section

MP PCB

 **Report in OA 49-2025 dated 18.07.2025.pdf**
3 MB
